

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO. 170/00130/2017

DATED THIS THE 17<sup>TH</sup> DAY OF JANUARY, 2018

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

Sri. C. Vaijanath,  
S/o Shri Late Basappa,  
Aged about 62 years,  
Retired from service in the office  
Assistant General Manager, BSNL,  
Yelahanka – 560 064  
R/o Kurubkhelgi, Bhalki Taluk,  
Bidar District – 585 328.

.....Applicant

(By Advocate Shri Raghavendra G. Gayatri)

Vs.

1. Union of India,  
By Secretary,  
Ministry of Communications,  
Sanchar Bhavan,  
No. 20, Ashoka Road,  
New Delhi – 110 001.

2. Bharath Sanchar Nigam Ltd,  
Corporate Office,  
4<sup>th</sup> Floor, Bharath Sanchar Bhavan,  
Janpath, New Delhi – 110 001,  
By its Chairman and Managing Director.

3. The General Manager (Admin),  
O/o PGM Telecom, Telephone House,  
Rajbhavan Road, Bangalore – 560 001.

4. The Account Officer Pay  
(GR, ABD) CCPC (BGDD),  
Principal General Manager Telecom Bhavan,  
Rajbhavan Road, Bengaluru – 560 001

....Respondents

(By Smt P.K. Praneshwari, Senior Panel Counsel for R1 and  
Shri K. Rama Bhat Associates, Counsel for R2-4)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Heard. Apparently the applicant had shifted to his native town of Bidar. He is eligible for transfer grant of one month salary which comes to about Rs.45,000/-, the rest of the amount claimed relates to transport of goods and the train fare.

2. The respondents objects to it as they suspect the bill on the ground that the applicant has not actually shifted to Bidar. But the applicant had apparently taken gas connection at Bidar, purchased a land at Bidar and done all necessary things for shifting his residence. The further ground raised by the respondents is that the applicant had taken a telephone connection at Bangalore. But the law does not prevent any citizen not to have two residences. Whether the applicant has two or five residences is none of the concern of the respondents. If on superannuation a government employee indicate his desire to move to a particular place, it is absolutely his choice and nobody else's choice. Therefore there is no ground in the objection raised by the respondents. We find that the objection raised is frivolous and vexatious as well.

3. The OA is allowed with a cost of Rs.5,000/-.

(PRASANNA KUMAR PRADHAN)  
MEMBER (A)

(DR. K.B. SURESH)  
MEMBER (J)

**Annexures referred to by the applicant in OA No.170/00130/2017**

**Annexure A-1:** Copy of Travelling Allowance Bill for transfer of the applicant to his native place on account of retirement

**Annexure A-2:** Copy of the order No. AO-CCPC(ABD)/SAR-Pen/CV/2014-15 /3 dated 04.11.2015

**Annexure A-3:** Copy of the note sheet in file No. AO (ABD) CCPC / SAR-Pen/CV/2014-2015

**Annexure A-4:** Copy of the circular No. VIG/Vig.Instructions/09-10/45 dated 07.02.2012

**Annexure A-5:** Copy of the Medical Reimbursement Card dated 22.03.2016

**Annexure A-6:** Copy of the applicant's pension payment order

**Annexures referred in the Reply Statement**

**Annexure R-1:** Copy of Pension Form No. 7 submitted by the applicant

**Annexure R-2:** Copy of Format for ECS Mandate Form

**Annexure R-3:** Copy of approval letter of free service Residential Telephone connection with Broadband to the applicant

**Annexures referred in Rejoinder**

**Annexure A-7:** Copy of the NOC dated 16.08.2014 issued to the applicant to visit USA by the AGM (HR), Administration

**Annexure A-8:** Copy of the passport to confirm the applicant's visit to USA

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